

**THE HIGH COURT OF MADHYA PRADESH****Writ Petition No.6012/2021**

(Geetabai Vs. State of M.P. and others)

**Indore, Dated:05/08/2021**

Shri Amit Raj, learned counsel for the petitioner.

Shri Yashpal Rathore, learned Panel Lawyer for the respondents/State.

They are heard on the question of admission through Video Conferencing.

The petitioner is seeking the following relief (s): -

- "(a) That,, this Hon'ble High Court may kindly be pleased to direct the respondents not to take any action of demolition with deciding the petitioner's pending representation.
- (b) That, the Hon'ble High Court may kindly be pleased to direct the respondents to consider the petitioner's pending representation under the provisions of Rule 17 of M.P. Municipality (Transfer of Immovable Property) Rules, 2016.
- (c) That, any relief, which this Hon'ble High Court may deem fit be awarded to the petitioner in the interest of justice."

Counsel for the petitioner submits that the petitioner has been informed by respondent No.4 that the lease which was given to her father-in-law in the year 1962 come to an end and petitioner was directed to vacate the premises. It is submitted that petitioner is widow as her husband passed away in the year 2019. It is also submitted that representation filed by the petitioner is still pending. It is urged that Rule 17 of M.P. Municipality (Transfer of Immovable Property) Rules, 2016 provides for such renewal of lease, therefore, respondents may be directed to consider the representation of the petitioner.

Counsel for the State, Shri Shakargaye, on the other hand, submits that her representations shall be decided expeditiously.

In view of the aforesaid submission, the petition is disposed of with a direction to the petitioner to file a fresh representation along with all relevant documents before the concerned respondent (s) within a period of two weeks from today, who will decide the same within a further period of one month taking note of Rule 17 of M.P. Municipality (Transfer of Immovable Property) Rules, 2016 by passing a speaking and reasoned order, in accordance with law. Till the representation of the petitioner is decided, no coercive action shall be taken against the petitioner.

It is made clear that this Court has not passed any order on merits.

Accordingly, Writ Petition stands **disposed of**.

**(Subodh Abhyankar)**  
**Judge**

krjoshi